

way of students who have got scholarship from America for proceeding abroad;

(b) whether it is a fact that these students had to leave India before 10th August, 1962 and their passages had also been reserved;

(c) whether it is a fact that these students did not require any foreign exchange; and

(d) when did the said students apply for the "P" Certificate and when were their cases decided and if no decision has been taken, what are the reasons therefor?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Government are not aware of any instances which would lead to the conclusion that the Reserve Bank is putting obstruction in the way of students who have got scholarship from America for proceeding abroad.

(b) to (d) In the absence of particulars of cases it is not possible to give any information.

SCHEME TO ERADICATE THE PRACTICE OF CARRYING NIGHT-SOIL AS HEAD LOAD IN TRIPURA

516. SHRI T. M. DASGUPTA: Will the Minister of HOME AFFAIRS be pleased to state whether any scheme to eradicate the practice of carrying night-soil by sweepers as head load in Tripura has been received from the Harijan Sevak Sangh, Tripura Branch, and whether Government are considering to give shape to the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): A scheme was submitted by the Harijan Sevak Sangh, Tripura Branch, to the Tripura Administration in April, 1961. The Administration gave a grant of Rs. 12,250 during 1961-62 to the Agartala Municipality for the purchase of heel bar-

rows. Further measures necessary to improve the working conditions of the scavengers, are under the consideration of Tripura Administration.

However, the Administration have intimated that the practice of carrying night-soil by scavengers as head load, is not prevalent in Tripura.

LIST OF BACKWARD COMMUNITIES IN TRIPURA

517. SHRI T. M. DASGUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any approved list of Backward Communities in Tripura; and

(b) if so, which communities have been included in that list?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI MARAGATHAM CHANDRASEKHAR): (a) and (b) The expression "Backward Communities" comprises the Scheduled Castes, the Scheduled Tribes, and the "Other Backward Classes." The Scheduled Castes and Scheduled Tribes have been specified in the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956. The following communities are treated by the Tripura Administration as belonging to the "Other Backward Classes":—

- (1) Manipuri,
- (2) Nagarchi,
- (3) Tati, and
- (4) Yogi Nath.

REHABILITATION OF LANDLESS SCHEDULED CASTE FAMILIES

518. SHRI T. M. DASGUPTA: Will the Minister of HOME AFFAIRS be pleased to state what were the budget-provisions in the years 1960-61 and 1961-62 for the rehabilitation of landless Scheduled Caste families; and what was the year-wise expenditure?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI MARAGATHAM CHANDRASEKHAR): The information is being collected from the State Governments and the Union Territory Administrations. A statement will be laid on the Table of the House as soon as the information is received.

519. [Transferred to the 28th August, 1962.]

INCLUSION OF CERTAIN COMMUNITIES IN THE APPROVED LIST OF SCHEDULED CASTES IN TRIPURA

520. SHRI T. M. DASGUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government received any representation from the Harijan Sevak Sangh, Tripura Branch, for inclusion of Panna, Pantanti, Bauri, Pasi, Valmiki, Sabdakar and Dhuli communities in the approved list of Scheduled Castes in Tripura; and

(b) whether the above communities, who are considered as Scheduled Castes in Bihar, Orissa or Assam, are included in the approved list of Scheduled Castes of Tripura?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI MARAGATHAM CHANDRASEKHAR):

(a) Yes.

(b) No. (None of these communities is treated as a Scheduled Caste in Assam; some of these communities are treated as Scheduled Castes in Bihar and Orissa.)

521. [Transferred to the 29th August, 1962.]

पंजाब के लघु उद्योग में हड़ताल

५२२. श्री विमलकुमार मन्नालालजी
चौरडिया : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मई, १९६२ में पंजाब के कितने लघु उद्योगों में कितने कितने दिन की हड़ताल रही ;

(ख) हड़ताल के कारण क्या क्या थे ;

(ग) क्या यह सच है कि पंजाब के मुख्य मंत्री मई, १९६२ में उक्त हड़ताल के कारणों के संबंध में चर्चा करने के लिये वित्त मंत्री से मिले थे ; और

(घ) उस चर्चा का क्या परिणाम निकला ?

†[STRIKE IN SMALL SCALE INDUSTRIES IN PUNJAB

522. SHRI V. M. CHORDIA: Will the Minister of FINANCE be pleased to state:

(a) the number of small scale industries in the Punjab where there was a strike during the month of May 1962 together with the number of days for which the strike lasted in each case;

(b) what were the causes of the strike;

(c) whether it is a fact that the Chief Minister of Punjab met the Finance Minister in the month of May, 1962 to discuss the causes of the aforesaid strike; and

(d) what was the result thereof?]

वित्त मंत्री (श्री मोरारजी देसाई) :

(क) सभा की मेज पर एक विवरण रख दिया गया है, जिसमें बताया गया है कि मई १९६२ में छोटे पैमाने के कितने उद्योगों में कितने दिन काम बन्द रहा ।

(ख) सरकार के पास इस बारे में कोई जानकारी नहीं है कि काम हड़ताल के ढंग पर बन्द किया गया या लोहे और इस्पात से बनी चीजों पर शुल्क लगाये जाने और कपड़े पर लगने वाले शुल्क के, बुनाई की अवस्था से